

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4200
ANSWERED ON:29.08.2011
PURIFICATION OF POLLUTED WATER
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the steps being taken to purify the highly polluted water of Gajaraula an industrial city in Amroha;
- (b) the effective steps being taken for the cleanliness of Garhganga; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) As reported by the Uttar Pradesh Pollution Control Board (UPPCB), there are nine water polluting industries in Gajraula. All these industries have installed Effluent Treatment Plants (ETPs) and are either recycling or using treated effluent for irrigation. The Central Pollution Control Board (CPCB) also from time to time, carry out surprise inspection of the industries and issue directions under Section 5 of the Environment (Protection) Act, 1986 and under Section 18 (1) (b) of the Water and Air (prevention and control of pollution) Act 1974 and 1981 to the defaulting units, if any. The Government has also notified the environmental standards for the industries under the Environment (Protection) Act, 1986. These standards are being implemented in the industries by Uttar Pradesh Pollution Control Board through consent management.

(b) & (c) In District Bijnor, nine industrial units have been identified in upstream of Garh Mukteshwar. All these units have installed ETP and are being regularly monitored by UPPCB and CPCB. The details of industries situated in District Bijnor at the upstream of Garh Mukteshwar (Garh Ganga) and their pollution control status are annexed.